



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 15930/2023

Management Committee Of St. Johns Diocesan Senior Secondary
School

-----Petitioner

Versus

Renu Bala Thomas W/o Archie V. Thomas

-----Respondent

For Petitioner(s) : Mr. Aman Pareek for
Mr. Rajat Ranjan
For Respondent(s) : Mr. Sunil Samdaria

HON'BLE MR. JUSTICE SUDESH BANSAL

Order

10/10/2023

1. The Management has filed instant writ petition on 14.09.2023 assailing the judgment dated 07.06.2023 passed by the Rajasthan Non-Government Educational, Tribunal.
2. On behalf of respondent-employee, a Caveat was filed in the present matter on 03.09.2023, which is enclosed with the file, and learned counsel for the petitioner too does not dispute about the receipt of notice of Caveat. The name of counsel, through which Caveat was filed, is also reflected in the cause list. Yet the counsel for the petitioner has not served copy of writ petition in advance to the counsel for the Caveator, and due to which, this Court has to adjourn the matter for supplying copy of the writ petition to the Caveator.
3. This Court finds that once it is well within knowledge of the counsel for the petitioner that a Caveator on behalf of respondent-employee has come, it was imperative on the petitioner to serve



an advance paper book to the Caveator. However, the petitioner is allowed to serve copy of writ petition, within a period of one week, subject to condition that it shall also deposit a cost of Rs.2000/- with the Litigants Welfare Fund through Cheque/DD in the name of Registrar General LWFA, Rajasthan High Court. Receipt of deposit of cost amount be place in the file.

5. List on 31.10.2023 alongwith SBCWP No.12449/2023, alleged to be filed by the respondent-employee against the same order.

(SUDESH BANSAL),J

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